Services (IFS) posts is under consideration. The process of appointment in all the vacant posts is underway.

Pollution affected areas of Orissa

3264. SHRI BHAGIRATHI MAJHI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether Government are aware about pollution affected areas of the Orissa State;

(b) if so, how many districts are under the high pollution zone in the State;

(c) if so, whether Government have marked the industries due to which the pollution is being generated in these areas;

(d) if so, whether these industries has follow up the guidelines of Ministry for pollution prevention control, so far;

(e) if so, the details thereof; and

(f) whether Government have the sufficient manpower to look into the matter of Ministry in the State?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) and (b) Though none of the districts in Orissa as a whole are under the high pollution zone, the environment in certain areas likeTalcher&Angul, Jharsuguda and Rengali blocks are under stress due to industrial activities.

(c) to (e) The pollution problems in the said areas are due to Power Plants, Aluminum Smelter, Fertilizer Plant and Mining activity. Industry specific action points have been evolved for improving environmental conditions and the progress of its implementation is reviewed by State Pollution Control Board. All the major industries and mines of these areas which contribute significantly to the pollution load are regulated under the consent administration of the State Pollution Control Board. Appropriate conditions are stipulated by the Board for pollution prevention and control and enforced through the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981. All the industries are also directed to comply with the norms

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prescribed by the Ministry of Environment & Forests, Government of India under the Environment (Protection) Rule, 1986. In case of violation, appropriate legal action is initiated by the Board.

(f) The size or number of manpower in any State Pollution Control Board (SPCB) is determined by its Board and the State Government concerned, taking into account its scope of responsibilities, and budgetary resources.

Proposal to convert Papikonda sanctuary into tiger sanctuary

3265. SHRI S.M. LALJAN BASHA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether there is any proposal to convert Papikonda sanctuary into a tiger sanctuary in Andhra Pradesh;

(b) whether it is a fact that the Papikonda sanctuary was a renowned tiger habitat upto 1978;

(c) whether any survey been done to study the suitability of Papikonda sanctuary for stocking of wildlife; and

(d) the steps proposed to survey and study the Papikonda Game sanctuary for improving it and protecting it?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI NAMO NARAIN MEENA): (a) to (c) No, Sir.

(d) As informed by the State, there is a proposal to upgrade the Sanctuary to a National Park.

interlinking of forest managements

3266. SHRI RAVULA CHANDRA SEKAR REDDY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether his Ministry is focusing on interlinking of forest managements;

(b) if so, the details thereof and the reasons therefor; and

(c) the status of JFM in Andhra Pradesh?

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